

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510
IB-626/ND/2023

IN THE MATTER OF:

Artisan Spirits Private Limited
Vs.
Indospirit Distribution Limited

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 09.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Jitesh Malik, Adv.
For the Respondent : Mr. Srijan Sinha, Mr. Himanshu Chaubey,
Mr. Siddharth Garg, Mr. Naveen Soni, Ms. Pallavi
Aggarwal, Advs.

ORDER

Ld. Counsel on behalf of the Operational Creditor is present and submitted that they have filed their rejoinder to the reply filed by the Corporate Debtor. However, rejoinder is not reflected on the e-portal of the Tribunal. Ld. Counsel may approach the Registry and cure the defects, if any, so that their rejoinder is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that he has been recently engaged and therefore sought time. In view of this, list the matter on **09.07.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)